

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2960  
ANSWERED ON:24.07.2009  
HOLDINGS OF INDIAN COMPANIES IN PRIVATE SECTOR BANKS  
Sarvey Shri Sathyanarayana

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Reserve Bank of India (RBI) is examining surrogate holdings of Indian companies in private sector banks;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has detected any surrogate holdings in the country so far; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (d): Reserve Bank of India (RBI) is not examining surrogate holdings of Indian companies in private sector banks. In terms of RBI guidelines on Ownership and Governance in private sector banks in India, no single entity or group of related entities is permitted to hold stake in excess of 10% of the paid up capital of the bank in any private sector bank, directly or indirectly.